

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2176  
TO BE ANSWERED ON 24.12.2018**

**AMENDMENT IN THE EXISTING CHILD LABOUR LAW**

**†2176. SHRI SUKHBIR SINGH JAUNAPURIA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has enacted any strict laws or carried out amendment in the existing laws to check child labour in rural areas during the last six years;**
- (b) if so, the details thereof;**
- (c) the number of complaints of child labour received during the last six years along with the number of children rescued across the country during the said period, State/UT-wise and district-wise;**
- (d) whether the Government has received any kind of assistance from foreign countries to reduce cases of child labour and to make children in the country literate during the said period; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b):** Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The Amendment Act inter alia provides for complete prohibition of work or employment of children below 14 years in any occupation and process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The Amendment Act also provides stricter punishment for employers for violation of the Act and has made the offence as cognizable.

**(c):** A total of 565 complaints have been received on PENCIL (Platform for Effective Enforcement for No Child Labour) Portal so far. The number of child labourers rescued/ withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last six years, State-wise, is given at Annexure-I.

**(d):** No, Madam.

**(e):** Does not arise, in view of (d) above.

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## ANNEXURE-I

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 2176 FOR ANSWER ON 24.12.2018 BY SHRI SUKHBIR SINGH JAUNAPURIA REGARDING AMENDMENT IN THE EXISTING CHILD LABOUR LAW.**

**Number of child labourers withdrawn from work and mainstreamed under National Child Labour Project (NCLP) Scheme during the last six years, State-wise (based on the available information received from District Project Societies)**

Sl. No.	State	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18 **
1	Andhra Pradesh#	7840	5715	346	716	814	203
2	Assam	10848	0	60	9693	434	915
3	Bihar	1162	3736	14028	2656	0	2800
4	Chhattisgarh	2004	8034	10173	0	0	0
5	Gujarat	569	453	892	0	0	187
6	Haryana	1722	631	2583	0	40	0
7	Jammu & Kashmir	132	469	0	10	0	0
8	Jharkhand	4003	1028	2989	3450	334	2014
9	Karnataka	758	2391	2519	1984	681	679
10	Madhya Pradesh	7116	8323	7879	7472	4442	11400
11	Maharashtra	4954	5614	3804	2177	1692	4960
12	Odisha	10309	6114	21315	1900	0	0
13	Punjab	0	957	290	880	592	994
14	Rajasthan	4155	3585	3349	8476	630	105
15	Tamil Nadu	3671	3436	4492	4089	2850	2855
16	Telangana	-	-	2691	1810	1431	2137
17	Uttar Pradesh	10616	7310	16277	0	3066	0
18	West Bengal	3117	6254	22689	13763	13973	17899
19	Uttarakhand	-	-	145	0	0	0
20	Nagaland	-	-	436	0	0	197
	<b>Total</b>	<b>72976</b>	<b>64050</b>	<b>116957</b>	<b>59076</b>	<b>30979</b>	<b>47345</b>

# Andhra Pradesh includes Telangana for 2012-13 and 2013-14.

\*\* as per Quarterly Progress Reports (QPRs) for the quarter ending March, 2018 received from the Project Society so far.

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